## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDERS OF THE BENCH**

Date of Order: 29.05.2014

CP No. 291/00007/2014 (OA No. 349/2009)

Mr. V.D. Sharma, proxy counsel for

Mr. Ashwini Jaiman, counsel for petitioner.

Mr. Anupam Agarwal, counsel for respondents.

This Contempt Petition has been filed by the petitioner for non-compliance of the order dated 01<sup>st</sup> October, 2013 passed by this Bench of the Tribunal in OA No. 349/2009.

The respondents have filed their compliance report.

The learned counsel appearing on behalf of the petitioner submits that he is satisfied with the compliance report filed by the respondents.

We have carefully perused the compliance report filed by the respondents and we are of the view that substantial compliance of the order of the Tribunal has been made by the respondents, therefore, the Contempt Petition does not survive. Hence, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

でいらか) (M. NAGARAJAN) JUDICIAL MEMBER

(ANIL KUMAR) ADMINISTRATIVE MEMBER

Anil Kuma

<u>Kumawat</u>